

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

Government of India

Ministry of Finance
(Department of Revenue)

Notification No. 32 / 2009-Customs (N.T.)

New Delhi, dated the 17th March, 2009.
26 Phalguna, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Seaport-Export), Chennai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs, Cochin for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s B.M.Shah Corporation, Number 24, Narayana Mudali Street, Chennai - 600079 and anothers issued vide, DRI F.No. VIII/26/194/2007-DRI, dated the 18th December, 2007, by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Chennai.

[F.No. 437/67/2008-Cus.IV]

(M.M.Parthiban)
Director (Customs) to the Government of India